

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C). No. 588 of 2018

Md. Shamim & Anr. ----- **...Petitioners**

-Versus-

The State of Jharkhand & Ors. **... Opp. Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioners : Mr. P.C. Sinha, Advocate
For the Opp. Parties : Mrs. Neelam Tiwary, Sr. SC-II

08/14.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

It has been submitted by Mrs. Neelam Tiwary, learned Sr. SC-II that order passed by this Court has already been complied with and in compliance of the same though show-cause has been ready but due to outbreak of COVID-19 pandemic, the same could not be filed.

As such, put-up this case after three weeks to enable the opposite parties to file show-cause showing compliance of the Court's order.

(Dr. S.N. Pathak, J.)